

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 412 of 2015 in  
DFR No. 2023 of 2015**

**Dated: 26<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Damodar Valley Power Consumers Association & Anr. ....Appellant(s)  
Versus  
West Bengal Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Rajiv Yadav  
Mr. Rahul Chouhan

**ORDER**

**IA No. 412 of 2015  
(Appl. for leave to file appeal)**

In DFR No. 1414 of 2015 leave to appeal is granted to the applicant/appellant. We are informed by learned counsel for the applicant/appellant that similar issues are involved in this appeal.

In the circumstances and for the reasons stated in the application, leave to appeal is granted. Application is disposed of.

Registry is directed to number the appeal and list it on **11.12.2015.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**